

ITEM NO.1

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1236/2015

CHAIN SUKH GOLE

Appellant(s)

VERSUS

REGISTRAR HIGH COURT OF JUDICATURE AT ALLAHABAD & ORS.Respondent(s)

(Please list Office report for directions in Crl. Appeal No.2201 and 2202 of 2017 only)

WITH

Cr1.A. No. 2202/2017 (II)

Cr1.A. No. 2201/2017 (II)

Date : 24-10-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBER]

For Appellant(s)

Mr. Debasis Misra, AOR

For Respondent(s)

Mr. Sunny Choudhary, AOR
Mr. Ajay Vikram Singh, AOR
Mr.Harender R.Adv.
Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Cr1.A. No. 2202/2017 & Cr1.A. No. 2201/2017

Four weeks further time is granted to learned counsel for the appellant to file Power of Attorney on behalf of Khaleeq Ahmad, failing which the Court may pass appropriate orders.

(SUSHMA KUMARI BAJAJ)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)